

ITEM NO.29 Court 3 (Video Conferencing) SECTION XI-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 13570/2021

(Arising out of impugned final judgment and order dated 27-08-2021 in WPC No. 17399/2021 passed by the High Court Of Kerala At Ernakulam)

RASOOLSHAN A Petitioner(s)

VERSUS

THE ADDITIONAL CHIEF SECRETARY & ORS. Respondent(s)

(FOR ADMISSION and I.R. and IA No.109711/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 03-09-2021 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Prashant Padmanabhan, AOR
Mr. Asish Sarkar, Adv.

For Respondent(s) Mr. C.K.Sasi, Adv.
Mr. Abdullah Naseeh , Adv.
Ms. Meena K.P. Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel for the parties.

Prima facie, we find force in the submission made by learned counsel for the petitioner that the State Government has not seriously considered the prevailing situation before taking the decision of off-line

examination for Class XI students (First Year Higher Secondary Exam) proposed to be conducted in Kerala from 06.09.2021 to 27.09.2021.

As we did not get satisfactory response from the learned counsel appearing for the State in this regard, as suggested, we grant interim relief, temporarily staying the scheduled off-line examination of Class XI students (First Year Higher Secondary Exam).

List this matter on 13.09.2021. Interim order until the next date.

(DEEPAK SINGH)
COURT MASTER (SH)

(SUNIL KUMAR RAJVANSHI)
BRANCH OFFICER